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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

D. A. 1205/94.

Dt. of Decision : 26-9-94.

U.P. Ramaiah

.. Applicant.

Vs

1. Sri K.K. Madan
2. The Director General, Works,  
C.P.W.D., Nirman Bhavan,  
New Delhi - 110 011.
3. Sri Surendra Mohan
4. The Superintending Engineer, (Elect).,  
HCEC, CPWD, Nirman Bhavan,  
Hyderabad-500 195.
5. Sri S. Agarwal
6. The Executive Engineer, Elect.,  
CPWD, Nirman Bhavan, Hyderabad-195.
7. Sri D.R. Krishna
8. Sri V.A.D. Kutty
9. The Chief Engineer, Electrical, (SWZ),  
CPWD, New CGO Building, 3rd Floor,  
New Marine Lines, Bombay-400 034. .. Respondents.

Counsel for the Applicant : Mr. C. Suryanarayana

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN  
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Copy to:-

1. Sri K.K.Madan, Director General (W), Central Public Works Department, Nirman Bhavan, New Delhi-11.
2. The Director General, Works, C.P.W.D., Nirman Bhavan, New Delhi-110 011.
3. Sri Surendra Mohan, SE (E) CPWD, Hyderabad Central Electrical Circle, Nirman Bhavan, Hyderabad-500 195.
4. The Superintending Engineer (Elect), HCEC, CPWD, Nirman Bhavan, Hyderabad-500 195.
5. Sri S. Agarwal, EE (E) HCED-I, CPWD, Nirman Bhavan, Hyderabad-500 195.
6. Hyderabad-500 195.
7. Sri D.R.Krishna, AEE, HCED-I, CPWD, Nirman Bhavan, Hyderabad-500 195.
8. Sri V.A.D.Kutty, CEE (SWZ) CPWD, New CGO Building, 3rd Floor, New Marine Lines, Mumbai Bombay-400 034.
9. The Chief Engineer, Electrical (SWZ), CPWD, New CGO Building, 3rd Floor, New Marine Lines, Mumbai Bombay-400 034.
10. One copy to Mr.C.Suryanarayana, Advocate, CAT, Hyderabad.
11. One copy to Mr.N.R.Devaraj, Sr. MSC, CAT.
12. One copy to Library, CAT, Hyderabad.
13. One spare.

kku.

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AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN

-----  
J U D G E M E N T

Heard Shri C. Suryanarayana, learned  
counsel for the applicant and also Shri N.R.  
Devaraj, Sr. Standing counsel for the Respondents.

2. The applicant <sup>who</sup> is working as AE (CPWD)  
was transferred from Hyderabad to Madras by  
impugned order dated 8-9-94 <sup>issued</sup> by R1 and the same  
is assailed in this OA.

3. It is stated that as the applicant is  
putting malafides to R3 to 6 and 8 and 9, they  
are being impleaded as Respondents  
but not by their designations. The respective  
officers are impleaded by their names as parties.  
After arguments are advanced for some time, the  
learned counsel for the applicant submitted that  
the applicant may be permitted to withdraw this  
OA. // Accordingly, the OA is dismissed at the  
date of hearing.

(R. RANGARAJAN)  
Member (Admn.)

(V. NEELADRI RAO)  
Vice-Chairman

Dated the 26th September, 1994  
Open court dictation

NS

*Prasanna*  
Deputy Registrar (J)CC

*Recd 12-05-94*

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR. K. RANGAKASAN : M(ADAN)

DATED: 5. 5. 94

ORDER/JUDGMENT

M.A. No. / R.A/ C.A. No.

in  
O.A. No. 1205/94

(T.A. No.)

(W.P. No.)

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed *At the Registration stage*

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

